

**THE MYSORE HIGH COURT ACT,  
1884**



**THE MYSORE HIGH COURT ACT, 1884****ARRANGEMENT OF SECTIONS**

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**MYSORE ACT No. 1 OF 1884**  
**THE MYSORE <sup>1</sup>[HIGH COURT]<sup>1</sup> ACT, 1884**

(As Amended by Mysore Acts II OF 1890, IV OF 1903, II OF 1905, III OF 1909, IV OF 1911, XII OF 1930, XXXV OF 1951, XXIV OF 1952, 1 OF 1956 AND Karnataka Act 5 OF 1962)

(Passed on the 23rd day of May 1884)

WHEREAS it is expedient to amend the Constitution of <sup>2</sup>[and to provide for the administration of justice by]<sup>2</sup> the High Court of Mysore; His Highness the Maharaja of Mysore is pleased to enact as follows:-

**1. Short title, Extent and Commencement.** —This Act may be called the Mysore High Court Act, 1884.

<sup>3</sup>[~~x x x x x~~]<sup>3</sup>

It shall come into force on the twenty-eighth day of May, 1884.

<sup>4</sup>[~~2. x x x x~~]<sup>4</sup>

**3. Interpretation clause.**- —In this Act, unless a contrary intention appears from the context,-

"High Court" means the High Court of Mysore;

and "Chief Justice" means the Chief Justice of the said High Court; and

Reference to the "Chief Court" or to the "High Court" in any Regulation, Act or other law for the time being in force, shall be deemed to have been made to the <sup>5</sup>[High Court of Mysore.]<sup>5</sup>

<sup>6</sup>["Full Bench" means a Bench consisting of not less than three]<sup>6</sup> Judges of the High Court.

<sup>4</sup>[~~4. x x x x~~]<sup>4</sup>

**5. Precedence of Judges.**- The Chief Justice shall have rank and precedence before the other Judges of the High Court who, as between themselves, shall have rank and precedence according to the seniority of their appointments as such Judges.

<sup>4</sup>[~~6. x x x x~~

**13. x x x x**

**7. x x x x**

**14. x x x x**

**8. x x x x**

**15. x x x x**

**9. x x x x**

**16. x x x x**

**10. x x x x]<sup>4</sup>**

**16A. x x x x**

<sup>7</sup>[**11. x x x x**

**16B. x x x x]<sup>7</sup>**

**12. x x x x**

1. For the words "Chief Court of Mysore", "Chief Court" and "Chief Judge" the words "High Court of Mysore" "High Court" and "Chief Justice" respectively were substituted by Act XII of 1930.

2. Inserted by Act XXXV of 1951.

3. Para 2 omitted by Act 1 of 1956.

4. Omitted By Act XXXV of 1951

5. Substituted by Act 1 of 1956

6. Substituted by Act III of 1909.

7. Repealed by Act 5 of 1962 w.e.f. 1.2.1962

**17. Place of sitting of High Court.-** The High Court shall hold its sittings at such place as the <sup>1</sup>[State Government]<sup>1</sup> may, from time to time, appoint in that behalf.

1. Substituted by Act 1 of 1956.

Whenever it appears to the <sup>1</sup>[State Government]<sup>1</sup> convenient that the jurisdiction and powers vested in the High Court by this Act, or any other law for the time being in force, should be exercised in any place other than the place appointed under paragraph 1 of this section or at several of other places by way of circuit, the <sup>1</sup>[State Government]<sup>1</sup> may by order authorise and direct any one or more of the Judges of such Court to hold sittings in such place or places as by such order may be directed, and the Judge or same judges acting under such order shall have and exercise the jurisdiction and authority as would be had and exercised by a Judge or Judges of the High Court, as the case may be, in its ordinary place of sitting.

**18. Powers which may be conferred upon Chief Justice.-** The <sup>1</sup>[State Government]<sup>1</sup> may, whenever it deems fit to do so, confer upon a Chief Justice all or any of the powers hereunder in this section specified and may, from time to time, cancel any such order.

The Chief Justice empowered under this section shall exercise all the powers conferred upon him under this section, and the exercise of such powers by him shall be deemed to be the exercise of the same by the High Court under this Act.

The powers referred to in this section are-

<sup>2</sup>[x x x]<sup>2</sup>

The distribution of the work of the High Court between himself and other Judges of the said Court.

**19. Rules for exercise by one or more Judges of powers vested in High Court.-** Except as herein or by any other enactment for the time being in force otherwise provided, the High Court may make rules to provide in such manner as it thinks fit, for the exercise, by one or more of its Judges, of any powers conferred on it by this Act or by any other enactment for the time being in force:

<sup>3</sup>[x x x]<sup>3</sup>

<sup>4</sup>[20. x x x]<sup>4</sup>

**21. Rules and forms under sections 19 and 20 to be submitted for sanction of Government.-** All rules made and forms prescribed under sections 19 and 20 shall be submitted for sanction to the State Government and on receiving such sanction, shall be published in the Official Gazette and shall thereupon have the force of law.

<sup>4</sup>[22. xxx]<sup>4</sup>

**<sup>5</sup>[23. Vacations.-** (1) In addition to the public holidays authorised by the State Government the High Court shall have three vacations in each year, namely, Summer, Dasara and Winter.

(2) The total number of days in all the said three vacations shall not exceed eighty days and the period of each vacation in each year shall be fixed by the Chief Justice.]<sup>5</sup>

1. Substituted by Act 1 of 1956

2. Subparagraphs first and second and the word "Thirdly" omitted by Act XXXV of 1951

3. Proviso omitted by Act XXXV of 1951

4. Repealed by Act 5 of 1962 wef 1.2.1962

5. Substituted by Act XXXV of 1951